# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>ALLAHABAD</u>

REGIONAL BENCH - COURT No. I

# Service Tax Condonation of Delay Application No.70343 of 2019

(On behalf of the Appellant)

In

## Service Tax Appeal No.70579 of 2019

(Arising out of Order-In-Original No.07/Commissioner/G.B.Nagar/2018-19 dated 29/03/2019 passed by Commissioner, CGST & Central Excise, Noida)

## **Commissioner of Central Tax, Gautam Buddh Nagar**

.....Appellant

(U.P. Pin-201306)

VERSUS

#### M/s Jaypee Sports International Ltd.

....Respondent

(Now M/s Jaypee International Sports) Sector 128, Noida-(U.P.) Pin-201304)

#### **APPEARANCE:**

Present for the Appellant: Shri Sandeep Pandey, Authorised Representative Present for the Respondent: Ms. Stuti Saggi, Advocate (Proxy Counsel)

# CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL) HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

## **DEFECT MISCELLANEOUS ORDER NO.70006/2024**

DATE OF HEARING	:	04.01.2024
DATE OF DECISION	:	04.01.2024

## P.K. CHOUDHARY:

The Appellant has filed this Miscellaneous Application for condoning the delay in filing the appeal before the Tribunal.

2. Heard Shri Sandeep Pandey, learned Departmental Representative and Ms. Stuti Saggi, learned Counsel for the respondent.

3. In view of the submissions as made by the learned Departmental Representative the delay in filing the present appeal before this Tribunal is condoned and the Miscellaneous Application (COD) filed by the appellant is allowed. Registry to do the needful.

(Dictated and pronounced in open court)

#### (P.K. CHOUDHARY) MEMBER (JUDICIAL)

#### (SANJIV SRIVASTAVA) MEMBER (TECHNICAL)

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